

**National Company Law Appellate Tribunal, New Delhi**

**Competition Appeal (AT) No. 73 of 2018**

**In the matter of:**

**Vishal Gupta**

**...Appellant**

**Vs.**

**Competition Commission of India &Ors.**

**...Respondents**

**Present:**

**Appellant: Mr. Kshitij Paliwal Advocate**

**Respondent: Mr. Kathpalia Senior Advocate, Mr. Parthsarathi Jha, Ms. Aditi Gopalakrishnan, Mr. Toshit Shandilya, Ms. Tanaya Sethi, Mr. Karna Sood , Ms. Rajdipa Behura, Mr. Philomon Kani, Ms. Hansika Sahu, Ms. Neha Lingwal Advocates for R-1.**

**ORDER**

**26.02.2020** Heard learned counsel for the parties in part, on the issue of maintainability of the appeal. Hearing remained inconclusive.

Post the appeal for concluding the arguments of learned counsel for parties on **1<sup>st</sup> April,2020 at 2.00 P.M.** Parties may file their short written submissions not exceeding three pages by the next date of hearing.

**[Justice Bansi Lal Bhat]  
Member(Judicial)**

**[Justice Venugopal M.]  
Member(Judicial)**

**[ShreeshMerla]  
Member(Technical)**

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